OF INDUSTRY (SHRI M. ARUNA-CHALAM); (a) Government has noi received any such suggestion from the PHD Chamber of Commerce & Industry.

(b) Under the Growth Centre Scheme, Government has decided to take up 61 growth centres throughout the country j_n the first phase. Of these, Punjab has been allotted two growth centres. The State Govt, nas been asked to furnish its proposals for the selection of the growth cen-tres, preferably by 30th April, 1989.

Appointment of Managing Director at **BWEC**, Patna

3038. SHRI ERA SAMBASIVAM: Will the Minister of INDUSTRY be pleased to state:

- (a) whether it is a fact that a case was pending in the Patna High Court in respect of the present Managing Director, Bharat Wagon Engineering Company, Patna, at the time of his appointment; and
- (b) if so, what are the reasons for appointing such a person?

THE MINISTER OF INDUSTRY (SHRi J. VENGAL RAO), (a) and (b) At the time of his appointment as Managing Director Bharat wagon Engg. Ltd., Patna with effect from 20.2.88 Shri R. p. Singh was ployed in Tata Iron & Steel Co. Ltd., Jamshedpur. He is reported to have worked under the Government of Bihar also for some time. As per report received from Government of Bihar, it has been clarified Shri R. P. Singh had filed a writ that petition before the High Court of Patna against termination of his probationary services under that Government. The State Government in the affidavit filed before the Court had clearly stated that "it is submitted that the order of termination is not by way of punishment or casts any sigm, against the petitioner". The Government of Bihar also clarified that neither there were nor there are any allegations of irregularity or ¹nv

propriety pending against Shri R. P. Singh nor any enquiry or investigation is being conducted against him.

to Questions

Electric connections to New Deluxe Co-operative Group Housing Society Limited

3039. SHRI BHAGATRAM MANHAR: Will the Minister of ENERGY be pleased to state.-

- (a) whether it is true that New Deluxe Co-operative Group Housing Society has applied load/new connec tion for the habitants of the Society;
- (b) whether it is also true that the abovenamed society has also deposited the total amount required for new connection/load in May, 1985; and
- (c) if so, what are the reasons for not giving load/connection to the Society and by when the DESU will give connection to the Society?

THE MINISTER OF STATE IN THE DEPARTMENT OF POWER IN THE OF **ENERGY** MINISTRY KALPNATH RAI); (a) to (c) Following the request from New Deluxe Cooperative Group Housing Society, DESU had framed the electrification scheme which was released for execution in May, 1988 when the society made the payment. However, because of the nonavailability of clear site conditions, it has not been possible for DESU to implement the scheme. The Sewer work being carried out in the area by the DDA is also holding up the work of laying of high tension feed to the proposed sub-station in the colony. DESU is persuing the matter for removing the bottlenecks.

A request for sanctioning temporary load of 90 KW has also been received from the society in question on 14th March, 1989. The temporary load will be sanctioned after ascertaining the technical feasibility and completion of commercial formalities by the society.